

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

Regional Bench - Court No. – I

Excise Appeal No. 26985 of 2013

(Arising out of Order-in-Original No.07/2013-Adjn (Commr) CE dt.18.03.2013 passed by
Commissioner of Customs & Central Excise, Hyderabad-IV)

M/s Quad Electronic Solutions Pvt Ltd

Formerly Known as M/s Celestica (Hyd) Electronics
Pvt Ltd, 12-50/4A, next to Industrial Estate, Medchal,
RR District, Hyderabad – 501 401

.....Appellant

VERSUS

**Commissioner of Central Tax
Medchal - GST**

Posnett Bhawan, Tilak Road, Ramkoti,
Hyderabad, Telangana – 500 001

.....Respondent

AND

Excise Appeal No. 23584 of 2014

(Arising out of Order-in-Appeal No.48/2014-15 (H-IV) CE dt.31.07.2014 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals-II), Hyderabad)

M/s Quad Electronic Solutions Pvt Ltd

Formerly Known as M/s Celestica (Hyd) Electronics
Pvt Ltd, 12-50/4A, next to Industrial Estate, Medchal,
RR District, Hyderabad – 501 401

.....Appellant

VERSUS

**Commissioner of Central Tax
Medchal - GST**

Posnett Bhawan, Tilak Road, Ramkoti,
Hyderabad, Telangana – 500 001

.....Respondent

Appearance:-

Shri for the Appellant.

Shri V. Srikanth Rao & Shri B. Sangameshwar Rao, ARs for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30359-30360/2025

Date of Hearing: 10.09.2025
Date of Decision: 10.09.2025

[Order per: A.K. JYOTISHI]

Nobody appeared on behalf of the appellant. However, learned AR points out that the appellant company has already been ordered for winding up by the Hon'ble High Court of Telangana vide Order dt.06.12.2018 in CP No. 92 & 93/2015.

2. Accordingly, the appeals are disposed of as abated.

(Dictated and pronounced in the Open Court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)